

CHAPTER V. - GOVERNOR'S ADDRESS AND MESSAGE TO THE VIDHAN SABHA

Allotment of time for discussion on Governor's Address.	13. The Speaker, in consultation with the Leader of the House, shall allot time for the discussion of the matters, referred to in the Governor's address at the commencement of session of the Vidhan Sabha under Article 176 (1) of the Constitution.
Scope of discussion.	14. On such day or days or part of any day, the Vidhan Sabha shall be at liberty to discuss the matters referred to in such Address or a motion of thanks moved by a member and seconded by another member.
Amendment.	15. (1) Any member may give notice of any amendment to such motion before such time as may be fixed by the Speaker. (2) Amendments may be moved to such motion of thanks in such form as may be considered appropriate by the Speaker.
Other business that may be taken up.	16. (1) Notwithstanding that a day has been allotted for discussion on the Governor's Address - <ul style="list-style-type: none">(a) a motion for leave to introduce a bill or bills may be made and a bill or bills may be introduced on such day; or(b) other business of a purely formal character may be transacted on such day before the House commences or continues the discussion on the Address; and(c) the debate may be interrupted for the purpose of discussing any motion of adjournment under rule 57. (2) The discussion on the Address may be postponed in favour of a Government Bill or other Government business on a motion being made that the discussion on the Address be adjourned to a subsequent day to be appointed by the Speaker. The Speaker shall forthwith put the question, no amendment or debate being allowed.
Government's right of reply.	17. The Chief Minister or any other Minister, whether he has previously taken part in the discussion or not shall, on behalf of the Government, have a general right of explaining the position of the Government at the end of discussion.
Regulation of Debate	18. For the purposes of the regulation of the discussion on the motion, the Speaker may allot time for the general discussion on the motion and for the consideration of each of the amendments of which notice is given, allot time for each amendment, where there are more than one amendment and allot time for speeches in the debate as he deems fit.
Governor's address under article 175 (1) of Constitution.	19. The Speaker may allot time for the discussion of the matters referred to in the Governor's address under Article 175 (1) of the Constitution.
Message by Governor.	20. Where a message by the Governor for the Vidhan Sabha under Article 175(2) of the Constitution is received by the Speaker, he shall read the message to the House and give necessary directions in regard to the procedure that shall be followed for the consideration of matters referred to in the message. In giving these directions the Speaker shall be empowered to suspend or vary the rules to such extent as it may be necessary to do so.
Governor's Address on Prorogation.	20-A. When the Governor prorogues the Assembly, he may address the Assembly.